

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 523 of 2020

In the matter of:

V.V. & Sons LLC

....Appellant

Vs.

Bajaj Herbals Ltd.

....Respondent

Present:

Appellant: Mr. Manu Bakshi, Advocate.

ORDER
(Through Virtual Mode)

31.07.2020: The impugned order dated 15th January, 2020 passed by the Adjudicating Authority (National Company Law Tribunal), Ahmedabad Bench, Ahmedabad in CP (IB) No. 580/NCLT/AHM/2018 by virtue whereof the Appellant's application under Section 9 of the Insolvency and Bankruptcy Code, 2016 has been dismissed on the ground that between the parties relationship as 'Operational Creditor' and 'Corporate Debtor' did not exist is assailed in this appeal on the ground that the finding is erroneous.

Learned counsel for the Appellant submits that the debt in respect of which default is claimed by the Appellant falls within the ambit of 'operational debt' and the Appellant is an 'Operational Creditor' qua Respondent.

List the appeal on 13th August, 2020.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[V.P. Singh]
Member (Technical)

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